

(a) whether it is a fact that the Government of Czechoslovakia has offered to help Mysore to take up the Steel Plant in Hospet area which is rich in iron ore deposits; and

(b) if so, the reaction of the Government of India thereto?

**The Minister of Iron and Steel (Shri T. N. Singh):** (a) and (b). The Government of India are not aware of any such offer. The position is being ascertained from the State Government.

#### **Express Train Between Puri and Rourkela**

**1689. Shri Surendranath Dwivedy:** Will the Minister of Railways be pleased to state:

(a) whether the need for introducing an Express train between Puri and Rourkela via Kharagpur has been examined;

(b) whether any representations were received by Government and the concerned railway authorities in this connection; and

(c) if so, whether this news train is proposed to be included in the new Time Table from April, 1966?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):**

(a) Yes.

(b) Yes.

(c) No. Introduction of a direct train between Rourkela and Puri via Kharagpur is at present not possible for want of line capacity on Khurda Road—Kharagpur Section which is in the process of being doubled. Further the present level of through traffic offering between these points does not justify the introduction of the proposed train. Arrangements are, however, be-

ing made to provide better train connections at Kharagpur in the time table to come into force from 1-4-66 for the convenience of passengers from Orissa area travelling to and from Rourkela.

#### **Bhavnagar-Tarapur Railway Line**

**1690. Shri Jashvant Mehta:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that for the removal of bottleneck in traffic at Sabarmati on the Western Railway, orders have been issued to survey the Bhavnagar-Tarapur Railway line; and

(b) if so, the progress so far made in that direction?

**The Deputy Minister in the Ministry of Railways (Shri Sham Nath):** (a) and (b). The Government of Gujarat have been persistently making demands for construction of the Bhavnagar-Tarapore broad gauge line for relieving congestion in the Sabarmati transshipment point and for serving the Bhavnagar Port. An estimate for carrying out a Traffic Survey and for up-to-dating the earlier Engineering Estimates for the line has been sanctioned in January, 1966 and the work has been taken in hand only recently.

12 hrs.

#### **QUESTION OF PRIVILEGE**

**Mr. Speaker:** I have received a notice of privilege motion by Sarvasbri Ranga, Kapur Singh, Yashpal Singh and many others.

**Shri S. M. Banerjee (Kanpur):** What is that?

**Mr. Speaker:** It is about a brochure, called Punjab At Cross-Roads, written and published by one Shri H. L. Salley, wherein he has said:—

“The Central leaders raked up the settled question of the so-called Punjabi Suba to appease the Sikhs in a week moment....”

[Mr. Speaker]

.... They made a further mistake in leaving appointment of members of the Parliamentary Committee to a confirmed Akali who was to preside over their deliberations. He may have acquitted himself well in dealing with different parties.... A High Court Judge can dispose of thousands of cases...."

Further on he says:—

"Naturally enough he selected such men for membership on whom he could depend for support. The first proof of his natural inclinations getting the better of him can be seen in his going beyond the terms of reference. According to his appointment order he was to submit his recommendations to the Cabinet Sub-committee. But he wants to get his recommendations confirmed and backed by the Parliament over which he himself presides. In this way he seeks to make his recommendations mandatory on the Cabinet."

Then, there is a reference to the dishonesty of the members as well.... (Interruption). With the permission of the House I may send it on to the Committee.

Shri S. M. Banerjee: Yes.

Some hon. Members: Yes.

Shri Hem Barua (Gauhati): Please send it to the Privileges Committee.

12.02 hrs.

Re: POINT OF ORDER

Mr. Speaker: Papers to be laid on the Table.

Shri S. M. Banerjee (Kanpur): On a point of order, Sir.

Mr. Speaker: How can there be a point of order at this stage?

Shri Hari Vishnu Kamath (Hoshangabad): That papers should not be laid on the Table.

श्री मधु लिमये (मुंघेर): इसके पहले कि आप दूसरी चीज को लें मैं विशेषाधिकार का जो मामला है, उसके बारे में कुछ भ्रज करना चाहता हूँ . . . .

अध्यक्ष महोदय : विशेषाधिकार वाले मामले को तो हाउस ने अपनी मंजूरी दे दी है ।

श्री मधु लिमये : उसके बारे में कुछ नहीं कहना है । मैंने एक नोटिस दिया था उत्तर प्रदेश की मुख्य मंत्रिणी श्रीमती सुचेता कृपलानी ने जो . . . .

अध्यक्ष महोदय : आप ठहर जाइये ।

श्री मधु लिमये : एक मिनट मेरी भ्रज सुन लीजिये ।

अध्यक्ष महोदय: इस तरह से अगर हर एक मੈम्बर खड़ा हो जाए और जो कुछ भी उसको कहना है वह कहता चला जाये, जो जो नोटिस दिये हैं उनके बारे में कहता चला जाए और मैं सुनता चला जाऊँ तो इस तरह से तो खत्म ही नहीं हो सकता है कोई मामला और कोई कार्रवाई ही नहीं चल सकती है । मैं भ्रज करूँगा कि आप लिख दें और मैं अगर समझूँगा कि आपको मौका दिया जाए तो जरूर मौका दें दूँगा ।

डा० राम मनोहर लोहिया (फरखाबाद): मेहरबानी करके मेरी भी एक गुजारिश सुन लें . . . .

अध्यक्ष महोदय : आपको मैंने इजाजत नहीं दी है ।

डा० राम मनोहर लोहिया : मैं आपका ध्यान 376 की दूसरी उपधारा की तरफ दिलाना चाहता हूँ । मेरा एक व्यवस्था का प्रश्न है ।